



FORM No. 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Original Application No. 1424 of 2004

Applicant (s) Motilal Sahu & another Respondent (s) Union of India & others

Advocate for Applicant (s) M/s. Ametar Das Advocate for Respondent (s) \_\_\_\_\_

S. S. Jena  
J. K. Mohanty  
D. K. Pattnaik

### NOTES OF THE REGISTRY

### ORDERS OF THE TRIBUNAL

I. p. o of Rs. 50/- tiled.

Copy Served.

Defects pointed out in scrutiny may kindly be seen.

For favour of Registration / consideration please.

S.O. (J)  
25.12.04

Notes in the scrutiny format may pl. be seen. For orders.

Registered subject to removal of defects within a week. 31/12/04

S.O. (J)

31.12.04.

REGISTER

[Signature]  
By Registrar 31.12.04.

Order dated 4.8.05

The provisional gradation list was published on 4.12.01. It is the case of both the applicants that they are not satisfied with their placement in the provisional said gradation list. There are no materials available on record to show that both the present applicants represented to the authorities, within 30 days, seeking revision of their placements in the said provisional gradation list. However they filed a joint representation, as it appears from Annexure-3 dtd. 4.9.03, seeking proper placements of their names in the gradation list. It is the positive case of Mr. D. K. Pattnaik, Ld. Counsel appearing for the appli-

[Signature]

Notes of the Registry

Orders of the Tribunal

Defects removed  
For Admission &  
Interim order with  
Lionstain & MA 1094/04  
For joint applications  
Copy served.  
on memo

Baner

3/3/12

Copies of order  
with copies of 2  
sent to all  
respondents.

Copies of said  
order prepared  
for Counsel in  
both sides

2012

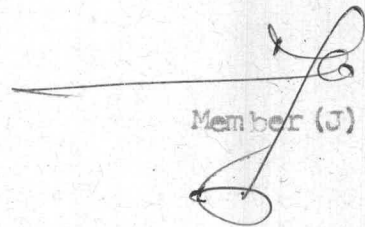
20/1/12  
B. O.

cant that the said representation under Annexure-3  
dtd.4.9.03 has not yet been attended to by the Res-  
pondents. Mr.R.C.Rath, Ld.Standing Counsel for the  
Railways has pointed out that the representation under  
Annexure-3 dtd.4.9.03 was itself grossly barred by  
limitation.

Heard. Once a representation is filed to the auth-  
orities, even if the same is grossly barred by limita-  
tion, the same should be answered; for that is a  
healthy personnel management.

In the aforesaid premises, this O.A. is disposed  
of at the admission stage requiring the Respondents  
(especially the Res.No.3) to give due consideration  
to the grievances of the applicants as raised in  
their representation under Annexure-3 dtd.4.9.03 and  
give a reply to the applicants expeditiously.

Send copies of this order to the Respondents, along  
with copies of the O.A., and free copies of this order  
be handed over to the Ld.Counsel appearing for both  
the parties.

  
Member (J)